

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 207  
IB-885/ND/2020**

**IN THE MATTER OF:**

**Sandhya Hydra Power Projects Balargha Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Asian Hotels North Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 04.11.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :**

**For the Respondent/ Corporate-debtor :Mr. P. Nagesh, Mr. Harshal  
Kumar and Mr. Shivam Wadhwa,  
Advocates**

**ORDER**

Heard the submissions made by counsel for both the parties. Both the counsels have expressed that their clients are inclined to reach an amicable settlement in the matter. Therefore, two week's time has been granted at the request of counsels for both the parties. Let the matter be listed on 04.12.2020.

- S d -

**(V.K. Subburaj)  
Member (T)**

- S d -

**(P.S.N. Prasad)  
Member (J)**